

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:486
ANSWERED ON:03.08.2011
RECRUITMENT OF TEACHERS
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether according to Right of Children to Free and Compulsory Education (RTE) Act, 2009, pupil-teacher ratio is to be calculated for whole school;
- (b) if so, whether any States have been following one teacher-one-section norms in the country;
- (c) if so, the details thereof and the manner in which this contradiction is going to be resolved;
- (d) whether the Government proposes to revise its norm so as to facilitate States like Kerala to retain the State norm and recruit teachers as per the norm; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) to (e): The Pupil-Teacher Ratio (PTR) specified in the Schedule to the Right of Children to Free and Compulsory Education (RTE) Act, 2009 is applicable school-wise. The norms for sanctioning teachers under Sarva Shiksha Abhiyan (SSA) have been revised to correspond with the provisions of the RTE Act as given below, and teacher posts under SSA are being sanctioned as per the RTE provisions.

For Classes I to V

- (i) Two teachers for up to sixty children
- (ii) Three teachers for 61-90 children
- (iii) Four teachers for 91-120 children
- (iv) Five teachers for 121-200 children
- (v) One Head Teacher, other than the five teachers, if the number of children exceeds 150
- (vi) If the number of children exceeds two hundred the PTR (excluding Head Teacher) shall not exceed forty.

For Classes VI to VIII

- (1) At least one teacher per class so that there shall be at least one teacher each for (i) Science and Mathematics;
(ii) Social Studies,
(iii) Languages.
- (2) At least one teacher for every thirty-five children.
- (3) Where admission of children is above one hundred, there will be
 - (i) A Full time Head Teacher,
 - (ii) Part time instructors for (a) Art Education,(b) Health and Physical Education; and (c) Work Education.

States have also been advised to rationalise the deployment of teachers to ensure that every school adheres to the prescribed PTR.

The PTR prescribed in the RTE Act are minimum norms, and States are free to provide for norms, which are higher than the minimum norms, from the State Budgets.